Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu
*****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-19906-- JK (LD) of 2024
DATED:-   11 -   12   -   2024

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.
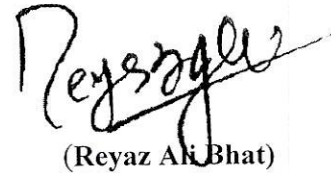
Sd/-
(Achal Sethi)
Secretary to Government
Dated:- 11- 12 - 2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Annexure to the Government Order No.19906-JK(LD) of 2024 dated 11.12.2024

S No.	Case No.	Case Title	OIC
1	T.A 1550/2021 in SWP No.1747/2018	Abdul Samad Rather Vs Revenue Department	**Umer Gulzar, Tehsildar Headquarters**
2	CP No.114/2024, in OA No.1088/2023	Riyaz Ahmad Beigh Vs Mohammad Aijaz	**Aijaz Ahmad Shah, Assistant Commissioner, Srinagar**